

(b) whether due to discontinuation of Rosters, shortfall/backlog both in the promotion and recruitment is not correctly calculated and reported by the Eastern Railway;

(c) whether due to incorrect calculation, no action could be initiated in the right earnest by Eastern Railway to fill up the shortfall vacancies through Special Recruitment Drive of 1993 and 1995; and

(d) the manner in which the Government propose to comply with the reservation rules for doing justice to the Scheduled Castes and Scheduled Tribes?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) to (d). Information is being collected and will be laid on the Table of the Sabha.

District Primary Education Programme

788. SHRI BALRAJ PASSI :
DR. RAMESH CHAND TOMAR :

Will the PRIME MINISTER be pleased to state :

(a) whether Government have recently received the performance report under the District Primary Education Programme;

(b) if so, the full details thereof; and

(c) the extent to which the targets fixed under the programme for the Eighth Five Year Plan have been achieved so far?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) Yes, Sir.

(b) and (c). The Government of India is receiving periodical reports about the performance of District Primary Education Programme (DPEP) from the concerned State Implementation Societies and through supervision Missions.

In the first year of its implementation DPEP has been able to set up the project structures at district, State and national level, initiate the process of environment building and microplanning in the districts, commence the tasks of renewal of teaching learning materials and teacher training practices etc. The Supervision Missions have generally expressed

satisfaction about implementation of the programme.

The Eighth Five Year Plan envisages to cover 110 districts under DPEP. So far, the programme is under implementation in 42 districts of Assam, Haryana, Karnataka, Kerala, Maharashtra, Tamil Nadu and Madhya Pradesh since November, 1994. The process of expansion of DPEP to 22 more districts have been initiated.

[*Translation*]

Delhi Development Authority

789. SHRI MOHAMMAD ALI ASHRAF FATMI :
SHRI RAM TAHAL CHAUDHARY :

Will the PRIME MINISTER be pleased to state :

(a) the aims and objectives of the Delhi Development Authority;

(b) the extent to which those aims and objectives have been fulfilled by the Delhi Development Authority;

(c) whether the entire cost of the basic infrastructure of the Delhi Development Authority is included in the cost of the flats allotted to the registrants;

(d) if so, the justification thereof;

(e) the steps taken to withdraw the responsibility regarding the construction of flats from the Delhi Development Authority and to hand over the same to proposed housing corporation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) As per the Delhi Development Act, 1957 the objectives of the Authority shall be to promote and secure the development of Delhi according to plan and for that purpose the Authority shall have the power to acquire, hold, manage and dispose of land and other property, to carry out building, engineering, mining and other operations, to execute works in connection with supply of water and electricity, disposal of sewage and other services and amenities and generally to do anything necessary or expedient for purposes of such development and for purposes incidental thereto.

(b) Master Plan 1962 was formulated by DDA and the same has been revised and new Master Plan with perspective upto 2001 has also been formulated. All development in Delhi is done as per the Master Plan as envisaged in the aims and objectives of the Authority.

(c) No, Sir. Only prorata cost of the expenditure incurred on the development of infrastructure is recovered from the allottees of flats. the remaining cost being recoverable from allottees of commercial, industrial and other types of space in Delhi

(d) Does not arise.

(e) The National Housing Policy lays emphasis on the State agencies giving up construction of houses, except for weaker sections. In the context of the National Housing Policy and the approach to involve the private sector to a greater extent in the construction of houses, a view has been taken that no separate Housing Board for the National Capital Territory may be necessary.

[English]

Accident Claims

790. SHRI MOHAN RAWALE : Will the PRIME MINISTER be pleased to state :

(a) the number of cases of claims of railway accidents lying pending in various Railway Claims Tribunals till date;

(b) the reasons for delay in settlement of such claims; and

(c) the measures taken to expedite the settlement of these claims?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) There are 823 accident claims cases pending in the various benches of Railway Claims Tribunal as on 31.1.96. Most of these cases relate to recent railway accidents.

(b) Reasons for delay in finalisation of these cases are :

- (i) Dispute in the heirship arises when conflicting claims are made by two or more parties regarding heirship. It takes some time to resolve such disputes.

(ii) Difficulty in finding substitutes to heirs when original heirs die or when heirs are not traceable. etc.

(iii) Problems encountered in providing evidence, specifically from various Departments like Government Railway Police, District Administration, etc.

(iv) Delay is also due to repeated adjournments sought for by or non-appearance of claimants.

(c) Accident claims cases have always been given top priority as an element of human misery is involved. In addition, the following steps are being taken to settle accident claims cases at the earliest.

(i) Arrangements are being made for holding additional benches where the pendency of accident claims cases is high.

(ii) Circuit benches are held at places other than the headquarters of benches to facilitate quick disposal.

(iii) Whenever any Member is not available in any bench, Members from other benches are deputed there for quick disposal of listed cases.

(iv) Cases are allowed to be transferred; on request by applicants, to a bench nearer to the residence of the claimants to facilitate their easy attendance in the Tribunal.

(v) Zonal Railways have been instructed to file Written Statements to expedite the proceedings of the cases and to make quick payment of decreed amount of compensation.

Doubling of Railway Lines

791. DR. K.D. JESWANI : Will the PRIME MINISTER be pleased to state :

(a) the proposals undertaken by the Government for doubling of railway lines in Gujarat in 1995-96;

(b) the achievement made in this regard, so far; and

(c) the funds allocated for the proposed projects?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No work of doubling has been taken up in Gujarat in 1995-96.

(b) and (c). Do not arise.